

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5229/2021

(Arising out of impugned final judgment and order dated 21-05-2021 in CRLMWP No. 3756/2021 passed by the High Court of Judicature at Allahabad)

MANOJ KANNAN

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(I.R. and IA No.84287/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.84289/2021-EXEMPTION FROM FILING O.T. and IA No.84290/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.84292/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 87555/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 84290/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 87552/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 84292/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-10-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. A. Karthik, AOR
Mr. Akshay Sahay, Adv.
Ms. Smrithi Suresh, Adv.For Respondent(s) Mr. Ravindra Kumar Raizada, Sr. Adv.
Mr. Shashank Shekhar Singh, AOR
Mr. Shantanu Singh, Adv.

Mr. Sandeep Kumar Jha, AOR

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated by the learned counsel for the petitioner, for adjournment of the matter to enable the petitioner to file rejoinder affidavit, matter is adjourned. List after two weeks.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS(KAMLESH RAWAT)
COURT MASTER (NSH)